

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) The First Phase of Census of India 2011 i.e. House- listing and Housing Census has already commenced in 25 States/UTs. In respect of remaining 10 States/UTs, this is to commence between 7th May, 2010 to 15th June, 2010. The Second Phase of Census, *i.e.*, Population Enumeration is scheduled to be conducted between 9th February, 2011 to 28th February, 2011 with reference date as 00.00 hours of 1st March, 2011 in the entire country except the snow-bound areas of Jammu & Kashmir, Uttarakhand and Himachal Pradesh. The revisional round will be undertaken during 1-5 March, 2011. The host of data on housing stock, amenities and assets available with each of the household are being collected in House listing Operations. During Second Phase-Population Enumeration data on various socio-economic and demographic parameters like age, sex, literacy, SC/ST status, religion, languages known, economic activity status, migration etc. will be collected in respect of each individual.

(c) During the First Phase of Census of India 2011-House listing & Housing Census, one new question on availability of Computer/Laptop with internet or without internet is included. The exact questions for the second phase of Census-Population Enumeration will be finalized by the Technical Advisory Committee (TAC) comprising of eminent Demographers, Social Scientists, Data Users and senior government officers.

(d) Yes, Sir. As per Clause (d) of sub section (1) of Section 11 of the Census Act, 1948 any person who intentionally gives a false answer to, or refuses to answer to the best of his knowledge or belief, any question asked of him by a census-officer which he is legally bound by section 8 to answer shall be punishable with fine which may extend to one thousand rupees.

(e) No, Sir.

(f) Does not arise, in view of answer to (e) above.

(g) There was no occasion to file any prosecution because there were no reports of false information being furnished.

Grounding of entire fleet of MIG 27

*571. SHRI ANIL H. LAD: Will the Minister of DEFENCE be pleased to state:

(a) whether the entire fleet of over 100 MIG 27 has been grounded following the crash of one of these swing-wing strike fighters in West Bengal on February 16, 2010;

(b) whether the ageing MIG variants which form the bulk of India's combat fleet, coupled with shoddy maintenance and poor training of newly recruited pilots have all contributed to the high-crash rate in IAF; and

(c) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Subsequent to the accident of MIG 27 aircraft on 16th February, 2010, in West Bengal, flying has been temporarily suspended on MIG 27 fighter aircrafts. However, flying on MIG 27 trainer aircraft is being undertaken on regular basis.

The fighter aircraft of the IAF are periodically life extended and overhauled as per norms by Original Equipment Manufacturers and are therefore airworthy for combat duties. Maintenance of aircraft is undertaken as per an established procedure which is constantly reviewed. The IAF's fighter pilots undergo a rigorous training initially and are further updated through training continuously. As such, all possible measures are taken to prevent an air crash.

The three main causes of aircraft accidents in the Indian Air Force (IAF) are Human Error, Technical Defect and Bird Hit.

Report by Justice Sangir Ahmed on Autonomy in J&K

† *572. SHRI LALIT KISHORE CHATURVEDI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any report concerning autonomy in Jammu and Kashmir has been given by Justice Sangir Ahmed;

(b) whether it is a fact that even members of the committee have termed this report to be a fraud;

(c) the parameters of this autonomy proposal;

(d) whether there will be demands for this autonomy and for constitution of new States; and

(e) whether there will be any solution therein for the problem of displaced people from this State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Yes, Sir. The Working Group-V headed by retired Justice S. Sangir Ahmed to deliberate on strengthening relations between the States and the Centre has submitted its report during 2009.

(b) No such report has come to the notice of Government.

(c) In the report submitted, a reference to the demand for autonomy has been made but no parameters have been proposed. The recommendation on the subject has been made flexible in the report giving latitude to the Prime Minister to take a final view appropriately.

† Original notice of the question was received in Hindi.